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Title: Regarding NRC in Assam.

SHRI ABDUL KHALEQUE (BARPETA): Mr. Chairman, Sir firstly, I wish a very Happy Birthday to hon. Speaker Saheb on his birthday today.

On the 2nd September, 2019, the Ministry of External Affairs stated that ‘The updating of NRC is a statutory, transparent and legal process mandated by the hon. Supreme Court of India.’ The status governing NRC updation are The Citizenship Act, 1955 and The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003, as amended by 1.G.S.R.803 E, dated 9th November, 2009 (with effect from 9/11/2009). The entire exercise was monitored by the hon. Supreme Court.

NRC was executed on the ground by the Centre and State Government. A number of 55,000 State Government employees worked for four years for the updation of NRC.

Sir, Rs. 1,600 crore have been released to the NRC Secretariat so far by the Central Government. This does not include salaries of employees.

The Ministry of External Affairs further stated that, “NRC is a fair process based on scientific methods. Inclusion in the NRC is unique process as it is based on “application” rather than “house to house enumeration”. It can be seen from the application form for data entry in

NRC, there was no column in the application asking for religion of the applicant.”

I, therefore, urge the Government that no new exercise should be done in the name of NRC again in Assam. I also urge to issue Gazette notification on the Final List of NRC, which was published on 31.08.2019 and make necessary arrangement to include the names of genuine Indian citizens irrespective of caste, creed and religion whose names were dropped from the final list. Thank you.

HON. CHAIRPERSON : Hon. Members, I would request you to kindly read the text, which has already been approved. Only this portion will go on record.